



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE.95/2018/ARE-8

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001.  
Dated 19.11.2022.

RECOMMENDATION

Sub:- Departmental inquiry against Sri Umesh Devadiga, (Retired) the then Panchayath Development Officer, Yellur Grama Panchayath, Udupi Taluk & District - reg.

- Ref:- 1)Government Order No. RDP 925 GPS 2017 dated 02.01.2018.
- 2) Nomination order No. UPLOK-2/DE.95/2018 dated 01.03.2018 of Hon'ble Upalokayukta, State of Karnataka.
- 3) Inquiry report dated 15.11.2022 of Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru.

----

The Government by its orders dated 02.01.2018 initiated the disciplinary proceedings against Sri Umesh Devadiga, (Retired) the then Panchayath Development Officer, Yellur Grama Panchayath, Udupi Taluk & District, [hereinafter referred to as Delinquent Government Official, for short as ' DGO' ] and entrusted the Departmental Inquiry to this Institution.

L.

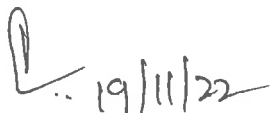
2. This Institution by Nomination Order No. UPLOK-2/DE.95/2018 dated 01.03.2018 nominated Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.
3. The DGO was tried for the charge of not taking action against illegal construction made by Sri Vishweswara Temple Committee without obtaining permission from the Competent Authority and in violation of licence and thereby committing misconduct.
4. The Inquiry Officer (Additional Registrar of Enquiries- 8) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has '*not proved*' the above charge against the DGO Sri Umesh Devadiga, (Retired) the then Panchayath Development Officer, Yellur Grama Panchayath, Udupi Taluk & District.

L

5. On reconsideration of the materials on record, I do not find any reason to deviate from the opinion expressed by the Inquiry Officer. Hence, it is hereby recommended to the Government to accept the report of Inquiry Officer and exonerate DGO Sri Umesh Devadiga, (Retired), the then Panchayath Development Officer, Yellur Grama Panchayath, Udupi Taluk & District, of the charges leveled against him.

6. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE K.N.PHANEENDRA)  
Upalokayukta,  
State of Karnataka.



**KARNATAKA LOKAYUKTA**

No. Uplok-2/DE/95/2018/ARE-8

M.S.Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru - 560 001.  
Dated: 15/11/2022

**ENQUIRY REPORT**

**Present :** Rajashekar.V.Patil  
Addl. Registrar of Enquiries-8,  
Karnataka Lokayukta,  
Bengaluru.

**Sub:-**The departmental enquiry against Sri. Umesh Devadiga, Retired Panchayath Development Officer, Yellur Gram Panchayat, Udupi Taluk & District - reg.

**Ref:-** 1) Report U/Sec 12(3) of the Karnataka Lokayuktha Act 1984 in Complt/Uplok/MYS/1870/2014/PP, Dt. 09/03/2017  
2) G.Order No. ಗ್ರಾಅಪ/925/ಗ್ರಾಪಂಕಾ/2017, ಬೆಂಗಳೂರು, dated 02/01/2018.  
3) Nomination Order No.Uplok-2/DE/95/2018, Bangalore, dated:01/03/2018.

\*\*\*\*\*

Present Departmental Enquiry is directed on the basis of the complaint lodged by one Sri. A.V. Ramananda Rao R/o Yelluru village, Udupi Taluk and District, (herein after referred as 'Complainant') against one Sri. Umesh Devadiga, Panchayath Development

*[Handwritten Signature]*  
15/11/2022

Officer, Yelluru Grama Panchayath Village, Post Udupi Taluk and District, (herein after referred to as the Delinquent Government Official in short 'DGO'), for committing misconduct as Panchayath Development Officer of the Yelluru Grama Panchayat, allowing the Shree Mahathobaara Vishweshwara Temple Trust to raise construction of temple without the land being converted into non-agricultural land and without obtaining permission to raise commercial complexes within the premises of temple, which was part of Sy.No.111/10B and 114/27B and no relevant Panchayath permission were obtained.

2. An investigation was undertaken by invoking Section 7 (2) of the Karnataka Lokayuktha Act, DGO submitted his comments. Based on the allegations of the complaint and the comments submitted by DGO and rejoinder of complainant, Hon'ble Lokayuktha submitted report U/Sec. 12(3) of Karnataka Lokayuktha Act, on 09/03/2017 as per Ref. No.1- Complt/UplOk/MYS/1870/2014/PP, Dt.09/03/2017.

3. The Competent Authority/State Government after verifying the materials accorded permission and entrusted the enquiry by issuing notification as per Ref.No.2 Government Order No. ಗ್ರಾಅಪ/925/ಗ್ರಾಪಂಕಾ/2017, ಬೆಂಗಳೂರು, dtd.02/01/2018.

*[Handwritten signature]*

4. Hon'ble Lokayuktha nominated ARE-8 as per Ref. No.3- Order No. Uplok-2/DE/95/2018, Bangalore, dated:01/03/2018.

5. Brief allegations made in the complaint are that:

Complainant one A.V. Ramananda Rao R/o Yelluru village of Udupi Taluk and Udupi District, lodged a complaint before Lokayuktha, Bengaluru, alleging that Shree Mahathobaara Vishweshwara Temple is a A-grade temple covered under Mujarayi Department and it is situated in Sy.No.111/10B and Sy.No.114/27B of Yelluru village and these lands belong to said temple and committee of the temple without obtaining permission of converting agricultural land to non-agricultural land have raised new construction of the temple and also commercial complexes without obtaining relevant permission from Grama Panchayath and also not leaving sufficient space for approaching the road and Youth Committee of the temple has got transferred these lands into their name without any permission and the temple Trust, amount collected from the deities and worshipers has been utilized without following the procedures for constructing of the temple, in spite of representations given to DGO- PDO, Grama Panchayat, Yelluru, Udupi District.

*[Handwritten signature]*, 15/11/2018

6. On the basis of the nomination, article of charge was prepared under 11(3) of KCSR & CCA Rules and concerned DGO.

ಅನುಬಂಧ-1  
ದೋಷಾರೋಪಣೆ

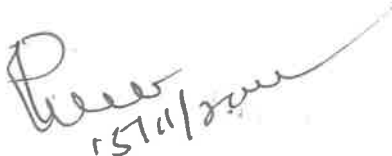
ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ ಶ್ರೀ ಉಮೇಶ್ ದೇವಾಡಿಗ (ನಿವೃತ್ತ), ಹಿಂದಿನ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಎಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್, ಎಲ್ಲೂರು ಅಂಚೆ, ಉಡುಪಿ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ ಆದ ನೀವು ಎಲ್ಲೂರು ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ್ 114/27ಬಿ ಹಾಗೂ 110/10ಬಿಯಲ್ಲಿ ವಾಣಿಜ್ಯ ಸಂಕೀರ್ಣ ಮತ್ತು ಯುವಕ ಮಂಡಲ ಕಟ್ಟಡವನ್ನು ದೇವಸ್ಥಾನದ ಆಡಳಿತ ಮಂಡಳಿಯವರು ಹಿಂದು ಧಾರ್ಮಿಕ ಸಂಸ್ಥೆಗಳ ಮತ್ತು ಧರ್ಮಾದಾಯ ದತ್ತಿಗಳ ಇಲಾಖೆ ವತಿಯಿಂದ ಅನುಮತಿಯನ್ನು ಪಡೆಯದೇ, ಶ್ರೀ ವಿಶ್ವೇಶ್ವರ ದೇವಸ್ಥಾನದ ಜೀರ್ಣೋದ್ಧಾರ ಸಮಿತಿಯವರು ಕಟ್ಟಿದ್ದು, ಸದರಿ ಜಮೀನುಗಳನ್ನು ಭೂ ಪರಿವರ್ತನೆಗೊಳಿಸದೇ ಕಟ್ಟಡ ಪರವಾನಿಗೆಯಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ ಷರತ್ತುಗಳನ್ನು ಪರಿಪಾಲಿಸದೇ, ಷರತ್ತುಗಳನ್ನು, ಕಟ್ಟಡವನ್ನು ಕಟ್ಟಲು ಷರತ್ತುಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿದ್ದರೂ, ಯಾವುದೇ ಕ್ರಮವನ್ನು ಕೈಗೊಳ್ಳದೇ ಇರುವ ಕಾರಣ, ಸರ್ಕಾರಿ ಆಪಾದಿತ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ (3)(i) ರಿಂದ (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

ಅನುಬಂಧ-2

ದೋಷಾರೋಪಣೆಯ ವಿವರ

(ಸ್ಟೇಟ್‌ಮೆಂಟ್ ಆಫ್ ಇಂಪ್ಯೂಟೇಷನ್ ಆಫ್ ಮಿಸ್‌ಕಾಂಡೆಕ್ಟ್)

2. ಪ್ರಕರಣದ ದೂರುದಾರರಾದ ಶ್ರೀ ಎ.ವಿ. ರಾಮನಂದ ರಾವ್ ಇವರು ಈ ಸಂಸ್ಥೆಗೆ ದೂರೊಂದನ್ನು ಸಲ್ಲಿಸಿ ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ ತಾಲ್ಲೂಕಿನ ಎಲ್ಲೂರು ಗ್ರಾಮದ

  
15/11/2018



ಶ್ರೀ ಮಹತೋಬಾರ ವಿಶ್ವೇಶ್ವರ ದೇವಸ್ಥಾನವು ಸರ್ಕಾರದ ಮುಜರಾಯಿ ಇಲಾಖೆಯ ಅಧೀನದಲ್ಲಿರುವ 'ಎ' ಶ್ರೇಣಿಯ ದೇವಸ್ಥಾನವಾಗಿರುತ್ತದೆ. ಎಲ್ಲೂರು ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ್ 111/10ಬಿ ಸ್ಥಳವು ಹಾಗೂ 114/27ಬಿ ಸ್ಥಳವು ಮಹತೋಬಾರ ವಿಶ್ವೇಶ್ವರ ದೇವಸ್ಥಾನಕ್ಕೆ ಸೇರಿದ ಜಮೀನುಗಳಾಗಿರುತ್ತವೆ. ಈ ಜಮೀನುಗಳಲ್ಲಿ ವಾಣಿಜ್ಯ ಸಂಕೀರ್ಣ ಹಾಗೂ ಯುವಕ ಮಂಡಲದ ಕಟ್ಟಡವು ಇದ್ದು, ಈ ಸ್ಥಳವು ಭೂಪರಿವರ್ತನೆಯಾಗಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ, ಸದರಿ ವಾಣಿಜ್ಯ ಸಂಕೀರ್ಣ ಹಾಗೂ ಯುವಕ ಮಂಡಲದ ಕಟ್ಟಡದ ರಚನೆಯು ಕಾನೂನುಬಾಹಿರವಾಗಿರುತ್ತದೆ. ಇದಲ್ಲದೇ, ವಾಣಿಜ್ಯ ಸಂಕೀರ್ಣ ಮತ್ತು ಯುವಕ ಮಂಡಲದ ಕಟ್ಟಡ ರಚನೆಗೆ ಪಡೆಯಲಾಗಿದ್ದ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಪರವಾನಗೆಯಲ್ಲಿ ಸೂಚಿಸಿದ ಷರತ್ತುಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ ಸದರಿ ಕಟ್ಟಡಗಳನ್ನು ರಚಿಸಲಾಗಿರುತ್ತದೆ. ರೋಡ್ ಮಾರ್ಜಿನ್ ಸಹ ಬಿಟ್ಟಿರುವುದಿಲ್ಲ. ಸದರಿ ಕಟ್ಟಡಗಳನ್ನು ಕಟ್ಟುವ ಪೂರ್ವದಲ್ಲಿ ಮಹತೋಬಾರ ವಿಶ್ವೇಶ್ವರ ದೇವಸ್ಥಾನದ ಅನುಮತಿಯನ್ನು ಪಡೆದಿರುವುದಿಲ್ಲ. ಯುವಕ ಮಂಡಲದ ಕಟ್ಟಡ ಇರುವ ಜಾಗವನ್ನು ದೇವಸ್ಥಾನದ ವತಿಯಿಂದ ಎಲ್ಲೂರು ಯುವಕ ಮಂಡಲದವರಿಗೆ ವರ್ಗಾಯಿಸಲಾಗಿರುತ್ತದೆ. ಇದಕ್ಕೆ ಸರ್ಕಾರದ ವತಿಯಿಂದ ಯಾವುದೇ ಅನುಮತಿಯನ್ನು ಪಡೆದಿರುವುದಿಲ್ಲ. ಇದಲ್ಲದೇ, ಯುವಕ ಮಂಡಲದ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟಲು ಸಹ ದೇವಸ್ಥಾನದ ಹಣವನ್ನು ವಿನಿಯೋಗಿಸಲಾಗಿರುತ್ತದೆ. ಆದ್ದರಿಂದ, ಎದುರುದಾರರ ವಿರುದ್ಧ ಕ್ರಮ ಜರುಗಿಸಬೇಕೆಂದು ಹಾಗೂ ಸದರಿ ಕಟ್ಟಡಗಳ ಮತ್ತು ದೇವಸ್ಥಾನದ ಹಣದ ದುರ್ಬಳಕೆಯನ್ನು ತಡೆಯಬೇಕೆಂದು ಕೋರಿರುತ್ತಾರೆ. ಸದರಿ ದೂರಿನ ಆಧಾರದ ಮೇಲೆ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ 1984ರ ಕಲಂ 9 ರಡಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರವನ್ನು ಚಲಾಯಿಸಿ ತನಿಖೆಗೆ ಆದೇಶಿಸಲಾಗಿರುತ್ತದೆ.

3. ಸದರಿ ದೂರಿನ ಆಧಾರದ ಮೇಲೆ ಎದುರುದಾರರುಗಳ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕರೆಯಲಾಗಿದ್ದು, 1ನೇ ಎದುರುದಾರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ 2006ನೇ ಇಸವಿಯಲ್ಲಿ ವಿಶ್ವೇಶ್ವರ ದೇವಸ್ಥಾನ, ಎಲ್ಲೂರು ಇವರು ಊರ ಮತ್ತು ಪರ ಊರ ದಾನಿಗಳನ್ನೊಳಗೊಂಡ ಜೀರ್ಣೋದ್ಧಾರ ಸಮಿತಿ ರಚಿಸಿಕೊಂಡು 2009ರ ಅವಧಿಯಲ್ಲಿ ಜೀರ್ಣೋದ್ಧಾರಗೊಂಡ

*[Handwritten signature]*

ದೇವಸ್ಥಾನದ ಬ್ರಹ್ಮಕಲಶೋತ್ಸವವು ಶ್ರೀದೇವಾಲಯದಲ್ಲಿ ನಡೆದಿರುತ್ತದೆ. ಜೀರ್ಣೋದ್ಧಾರ ಸಮಿತಿಯು ಭಕ್ತಾಧಿಗಳ ವಂತಿಗೆ ಹಣದಿಂದ 11/03/2010 ರಂದು ದೇವಾಲಯಗಳ ಆಗಿನ ಆಡಳಿತ ಮೊಕ್ತೇಸರರು ಎಲ್ಲೂರು ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ್ 114/27ಬಿ ಯಲ್ಲಿ 5 ಸೆಂಟ್ಸ್ ಜಾಗವನ್ನು ಮತ್ತು 111/10ಬಿಯಲ್ಲಿ 12 ಸೆಂಟ್ಸ್ ಜಾಗವನ್ನು ಖರೀದಿಸಲು ದಿವಂಗತ ಫಿ.ಬಾಲಕೃಷ್ಣ ರಾವ್ ರವರ ಪತ್ನಿ ಶ್ರೀಮತಿ ಅಹಲ್ಯ ಮತ್ತು ಅವರ ಮಕ್ಕಳಿಂದ ಕರಾರು ಪತ್ರವನ್ನು ಮಾಡಿಕೊಳ್ಳಲಾಗಿರುತ್ತದೆ. ದೇವಸ್ಥಾನದ ಪರವಾಗಿ ಕರಾರು ಪತ್ರಕ್ಕೆ ಆಡಳಿತ ಮೊಕ್ತೇಸರರಾದ ಶ್ರೀ ವೈ.ಪ್ರಭುಲ್ಲಾ ಶೆಟ್ಟಿ ಮತ್ತು ಫಿ. ಬಾಲಕೃಷ್ಣರಾವ್ ರವರ ವಾರಸುದಾರರ ಪರವಾಗಿ ಅವರ ಜನರಲ್ ಪವರ್ ಆಫ್ ಅಟಾರ್ನಿ ಶ್ರೀ ಎಂ.ಐ. ರಮಾನಂದ ರಾವ್ (ದೂರುದಾರರು) ಸಹಿ ಮಾಡಿರುತ್ತಾರೆ. ಸದರಿ ಆಸ್ತಿಯ ಪಹಣಿ ಪತ್ರಿಕೆಗಳು ಮಾರಾಟಗಾರರ ಹೆಸರಿನಲ್ಲಿ ಬದಲಾವಣೆ ಆಗದೇ ಇರುವುದರಿಂದ, ಕೃಷಿಯೇತರ ಉಪಯೋಗದ ಬಗ್ಗೆ ಭೂಪರಿವರ್ತನೆಗೊಳ್ಳದೇ ಇರುವುದರಿಂದ ಮತ್ತು ದೇವಸ್ಥಾನದ ಜೀರ್ಣೋದ್ಧಾರದ ಸಮಯ ಸದರಿ ಆಸ್ತಿಯ ತುರ್ತು ಅವಶ್ಯಕತೆ ಇದ್ದುದರಿಂದ, ಸದರಿ ಆಸ್ತಿಗಳನ್ನು ಮುಲ್ಕಿಯ ಸಬ್ ರಿಜಿಸ್ಟ್ರಾರ್ ಆಫೀಸ್‌ನ ದಸ್ತಾವೇಜ್ ನಂಬರ್: ಎಂಎಲ್‌ಕೆ1-2598/2009-10 ರಂತೆ ನೋಂದಾಯಿಸಲ್ಪಟ್ಟ ಕರಾರಿನ ಮುಖಾಂತರ ಸದರಿ ಆಸ್ತಿಗಳ ಸ್ವಾಧೀನತೆಯನ್ನು ಶ್ರೀಮತಿ ಅಹಲ್ಯ ಮತ್ತು ಪವರ್ ಆಫ್ ಅಟಾರ್ನಿ ಯಾದ ಶ್ರೀ ಎ.ಐ.ರಮಾನಂದರಾವ್ ರವರಿಗೆ ಸಂಪೂರ್ಣ ಹಣವನ್ನು ನೀಡಿ ದೇವಸ್ಥಾನದ ಸಂಪೂರ್ಣ ಸ್ವಾಧೀನತೆಗೆ ಪಡೆದು ಅಂದಿನ ಜೀರ್ಣೋದ್ಧಾರ ಸಮಿತಿಯು ದೇವಸ್ಥಾನಕ್ಕೆ ಒಪ್ಪಿಸಿಕೊಟ್ಟಿರುತ್ತಾರೆ. ಸದರಿ ಕರಾರಿನ ಪುಟ ನಂ.3ರ 4ನೇ ಷರತ್ತಿನಂತೆ ಸದರಿ ಆಸ್ತಿಗಳ ಪಹಣಿ ಪತ್ರಿಕೆಗಳನ್ನು ಮಾರಾಟಗಾರರ ಹೆಸರಿನಲ್ಲಿ ಮಾರಾಟಗಾರರೇ ಬದಲಾಯಿಸಿಕೊಂಡು ಶ್ರೀದೇವಸ್ಥಾನದ ಖರ್ಚಿನಿಂದ ಸದರಿ ಆಸ್ತಿಗಳನ್ನು ಕೃಷಿಯೇತರ ಉಪಯೋಗದ ಬಗ್ಗೆ ಭೂಪರಿವರ್ತನೆಗೊಳಿಸಿ ದೇವಸ್ಥಾನಕ್ಕೆ ನೋಂದಾಯಿತ ಕ್ರಯ ಪತ್ರ ಬರೆದುಕೊಡಲು ಶ್ರೀ ಫಿ. ಬಾಲಕೃಷ್ಣರಾವ್ ರವರ ವಾರಸುದಾರರು ಮತ್ತು ಅವರ ಅಧಿಕಾರ ಪತ್ರ ಹೊಂದಿದ ಶ್ರೀ ಎ.ಐ. ರಮಾನಂದ ರಾವ್ ರವರು ಜವಾಬ್ದಾರಾಗಿರುತ್ತಾರೆಂದು ಕರಾರು ಪತ್ರದಲ್ಲಿ ಬರೆದುಕೊಡಲಾಗಿರುತ್ತದೆ.

*Ulee*  
157" | *mm*

4. ಮುಂದುವರೆದು, 1ನೇ ಎದುರುದಾರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ದಿ:15/11/2012 ರಂದು ಶ್ರೀವಿಶ್ವೇಶ್ವರ ದೇವಸ್ಥಾನದ ಪ್ರಭಾರ ಕಾರ್ಯನಿರ್ವಾಹಣಾಧಿಕಾರಿಯಾಗಿ ತಾನು ಜವಾಬ್ದಾರಿ ವಹಿಸಿಕೊಂಡಿದ್ದು, ತಾನು ಪ್ರಭಾರ ವಹಿಸಿಕೊಳ್ಳುವ ಪೂರ್ವದಲ್ಲಿ ಹಿಂದಿನ ಆಡಳಿತ ಮೊಕ್ತೇಸರರು ಶ್ರೀ ದೇವಸ್ಥಾನದ ಜೀರ್ಣೋದ್ಧಾರದ ಸಮಯ ದೇವಸ್ಥಾನಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟ ಪಟ್ಟಾ ಜಾಗದಲ್ಲಿರುವ ಹಳೆಯ ವಾಣಿಜ್ಯ ಸಂಕೀರ್ಣಗಳನ್ನು ದೇವಸ್ಥಾನ ಜೀರ್ಣೋದ್ಧಾರಕ್ಕಾಗಿ ಕೆಡವಿ ಅದರಲ್ಲಿರುವ ಬಾಡಿಗೆದಾರರಿಗೆ ಬದಲಿ ವ್ಯವಸ್ಥೆಯಾಗಿ ಮೇಲೆ ಹೇಳಿದ ಸರ್ವೆ ನಂಬರ್ 111/10ಬಿ ಹಾಗೂ 114/27ಬಿ ಜಾಗದಲ್ಲಿ ಎಲ್ಲೂರು ಸೀಮೆಯ ಭಕ್ತಾಧಿಗಳ ವಂತಿಕೆಯಿಂದ ಹೊಸದಾದ ವಾಣಿಜ್ಯ ಕಟ್ಟಡವನ್ನು ಎಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯತಿ ವತಿಯಿಂದ ಪರವಾನಗೆ ಪಡೆದು ಕಟ್ಟಿ ಬದಲಿ ವ್ಯವಸ್ಥೆ ಮಾಡಿಕೊಡಲಾಗಿರುತ್ತದೆ. ದೂರುದಾರರು ಮೇಲೆ ಹೇಳಿದಂತೆ ಕರಾರು ಪತ್ರ ಬರೆದುಕೊಡುವಾಗ ಮೇಲೆ ಹೇಳಿದ ಆಸ್ತಿಗಳ ಪಹಣಿ ಪತ್ರಿಕೆಗಳು ಶ್ರೀ ಐ. ಬಾಲಕೃಷ್ಣ ರಾವ್ ರವರ ಹೆಸರಿನಲ್ಲಿದ್ದು, ಸದರಿ ಆಸ್ತಿ ವಾರಸುದಾರರ ಹೆಸರಿನಲ್ಲಿ ಬದಲಾವಣೆ ಆಗದೇ ಇರುವುದರಿಂದ, ಕರಾರು ಪತ್ರದ ಷರತ್ತಿನಂತೆ ಸದರಿ ಆಸ್ತಿಗಳ ಪಹಣಿ ಪತ್ರಿಕೆಯನ್ನು ಶ್ರೀ ಐ. ಬಾಲಕೃಷ್ಣ ರಾವ್ ರವರ ಹೆಸರಿನಲ್ಲಿ ಬದಲಾವಣೆ ಮಾಡಿ ಭೂ ಪರಿವರ್ತನೆ ಮಾಡಿಕೊಡುವಂತೆ ದೂರುದಾರರನ್ನು ಮತ್ತು ಮಾರಾಟಗಾರರಾದ ಶ್ರೀಮತಿ ಅಹಲ್ಯರವರನ್ನು ಎಷ್ಟು ಸಲ ವಿನಂತಿಸಿಕೊಂಡರೂ ಇನ್ನೂ ಬದಲಾವಣೆ ಮಾಡಿಕೊಟ್ಟಿರುವುದಿಲ್ಲ ಮತ್ತು ಭೂ ಪರಿವರ್ತನೆ ಮಾಡಿಸಿಕೊಟ್ಟಿರುವುದಿಲ್ಲ. ಈ ಬಗ್ಗೆ ದೇವಸ್ಥಾನದ ವತಿಯಿಂದ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗುವುದು. ಮೇಲೆ ಹೇಳಿದಂತೆ ವಾಣಿಜ್ಯ ಸಂಕೀರ್ಣ ಮತ್ತು ಯುವಕ ಮಂಡಲ ಕಟ್ಟಡವನ್ನು ಭಕ್ತಾಧಿಗಳ ವಂತಿಗೆ ಹಣದಿಂದ ನಿರ್ಮಿಸಿದ್ದು, ದೇವಾಲಯದ ವತಿಯಿಂದ ಯಾವುದೇ ಖರ್ಚು ಮಾಡಿರುವುದಿಲ್ಲ. ಎಲ್ಲೂರು ಗ್ರಾಮದ ಸರ್ವೆನಂಬರ್ 111/10ಬಿ ಯಲ್ಲಿ 12 ಸೆಂಟ್ಸ್ ಸ್ಥಳದಲ್ಲಿ ವಾಣಿಜ್ಯ ಸಂಕೀರ್ಣವನ್ನು ಎಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ಪರವಾನಗೆ ಪಡೆದು ನಿರ್ಮಿಸಲಾಗಿರುತ್ತದೆ. ಹಾಗೂ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ಡೋರ್ ನಂಬರ್ ಸಹ ಪಡೆಯಲಾಗಿರುತ್ತದೆ ಮತ್ತು ತೆರಿಗೆಯನ್ನು ಸಹ ಪಾವತಿಸಲಾಗಿದೆ. ಇದಲ್ಲದೇ, ರಸ್ತೆ ಅಗಲೀಕರಣಕ್ಕೆ ಅಥವಾ ಇನ್ನಾವುದೇ ಸಾರ್ವಜನಿಕ ಉಪಯೋಗದ ಬಾಬು ಸದರಿ ಜಾಗ ಅಥವಾ ಅದರಲ್ಲಿರುವ ಕಟ್ಟಡದ

*Handwritten signature and date: 15/11/11*

ಅಂಶಗಳು ಬೇಕಾದ ಪಕ್ಷದಲ್ಲಿ ಅದನ್ನು ಬಿಟ್ಟುಕೊಡಲು ತಮ್ಮದು ಯಾವುದೇ ತಕರಾರು ಇಲ್ಲವೆಂದು ಹಿಂದಿನ ಆಡಳಿತ ಮೊತ್ತೇಸರರು, ಉಡುಪಿ ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿಯ ಕಾರ್ಯನಿರ್ವಾಹಣಾಧಿಕಾರಿಗಳಿಗೆ ಲಿಖಿತವಾಗಿ ಬರೆದುಕೊಟ್ಟಿರುತ್ತಾರೆ. ಹಾಗೆಯೇ 114/27ಬಿಯ 5 ಸೆಂಟ್ಸ್ ಜಾಗದಲ್ಲಿ ಎಲ್ಲೂರು ಯುವಕ ಮಂಡಲದ ಉಪಯೋಗಕ್ಕಾಗಿ ನೀಡಿರುವ ಕಟ್ಟಡವನ್ನು ಕೂಡ ಎಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ಪರವಾನಗೆ ಪಡೆದು ಕಟ್ಟಲಾಗಿರುತ್ತದೆ. ದೇವಸ್ಥಾನದ ಜೀರ್ಣೋದ್ಧಾರ ಆಗುವ ಸಮಯದಲ್ಲಿ ದೇವಸ್ಥಾನದ ಉತ್ತರ ದಿಕ್ಕಿನಲ್ಲಿರುವ ಉಚ್ಚಲ-ಮುದರಂಗಡಿ ರಸ್ತೆ ಇದ್ದು, ಅದಕ್ಕೆ ತಾಗಿ ಯುವಕ ಮಂಡಲದ ಹಳೆಯ ಕಟ್ಟಡ ಮತ್ತು ರಂಗ ಮಂದಿರ ಇದ್ದು, ಅದು ದೇವಸ್ಥಾನಕ್ಕೆ ಅಡ್ಡವಾಗಿ ಇದ್ದುದರಿಂದ, ಸದರಿ ಯುವಕ ಮಂಡಲದ ಕಾರ್ಯಕಾರಿ ಸಮಿತಿಯೊಂದಿಗೆ ದೇವಾಲಯದ ಜೀರ್ಣೋದ್ಧಾರ ಸಮಿತಿಯು ಮನವಿ ಮಾಡಿಕೊಂಡು, ಸದರಿ ಕಟ್ಟಡವನ್ನು ಕೆಡವಿ ಬೇರೆ ವ್ಯವಸ್ಥೆ ಮಾಡಿಕೊಡುತ್ತೇವೆಂದು ಕೇಳಿಕೊಂಡ ಮೇರೆಗೆ ಯುವಕ ಮಂಡಲದ ಕಾರ್ಯಕಾರಿ ಸಮಿತಿಯು ಒಪ್ಪಿಕೊಂಡಿದ್ದು, ಅದರಂತೆ, ಆ ದೇವಸ್ಥಾನದ ಜೀರ್ಣೋದ್ಧಾರ ಸಮಿತಿಯು ಯುವಕ ಮಂಡಲದ ಹಳೆಯ ಕಟ್ಟಡವನ್ನು ಮತ್ತು ರಂಗಮಂದಿರವನ್ನು ಕೆಡವಿ ದೂರುದಾರರಿಂದ ಖರೀದಿಸಲಾಗಿದ್ದ ಸ್ಥಳದಲ್ಲಿ ಯುವಕ ಮಂಡಲದ ಉಪಯೋಗಕ್ಕಾಗಿ ಯುವಕ ಮಂಡಲ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟಿಸಲಾಗಿರುತ್ತದೆ. ಈ ಬಗ್ಗೆ ದಿ:04/05/2013 ರಂದು ನಡೆದ ದೇವಾಲಯದ ವ್ಯವಸ್ಥಾಪನ ಸಭೆಯಲ್ಲಿ ಚರ್ಚಿಸಿ ನಿರ್ಣಯ ಸಂಖ್ಯೆ:2 ರಲ್ಲಿ ನಿರ್ಣಯ ತೆಗೆದುಕೊಳ್ಳಲಾಗಿರುತ್ತದೆ. ಈ ಬಗ್ಗೆ ಧಾರ್ಮಿಕ ದತ್ತಿ ಇಲಾಖೆಯ ಅನುಸಮರ್ಥನೆ ಕೋರಿ ದಿ:02/07/2013 ರಂದು ಪ್ರಸ್ತಾವನೆಯನ್ನು ಸಲ್ಲಿಸಲಾಗಿದೆ.

5. ಇದಲ್ಲದೇ, ದೂರುದಾರರು ಸಲ್ಲಿಸಿರುವ ದೂರಿನ ಬಗ್ಗೆ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳಿಗೆ ಹಾಗೂ ಸಹಾಯಕ ಆಯುಕ್ತರಿಗೆ ವಿವರವಾದ ವರದಿಯನ್ನು ಸಹ ಸಲ್ಲಿಸಲಾಗಿದೆ. ದೂರುದಾರರಿಂದ ಖರೀದಿಸಿದ್ದ ಮೇಲೆ ಹೇಳಿದ 12 ಸೆಂಟ್ಸ್ ಜಾಗದಲ್ಲಿ ಕಟ್ಟಿರುವ ವಾಣಿಜ್ಯ ಸಂಕೀರ್ಣದಲ್ಲಿ ಅಂಗಡಿಗಳನ್ನು ಈಗ ಏಲಂ (ಹರಾಜು) ಮೂಲಕ ಬಾಡಿಗೆ ನೀಡಲಾಗಿದ್ದು, ಅದರಿಂದ, ದೇವಸ್ಥಾನಕ್ಕೆ ರೂ.10,000/- ಮಾಸಿಕ ಆದಾಯ ಬರುತ್ತಿದೆ. ದೂರುದಾರರು ದೇವಸ್ಥಾನದ ಪಟ್ಟಾ ಜಾಗದಲ್ಲಿ ರಸ್ತೆ ನಿರ್ಮಿಸಿಕೊಡಲಿಲ್ಲ ಎನ್ನುವ ಕಾರಣಕ್ಕೆ ಮತ್ತು ಆ

*Praveen*  
15/11/11

ಸಂಬಂಧ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ದೇವಸ್ಥಾನದ ಮೇಲೆ ಹೂಡಿರುವ ಸಿವಿಲ್ ವ್ಯಾಜ್ಯದ ಕಾರಣ, ದೂರುದಾರರು ವಿನಾ ಕಾರಣ, ಈ ದೂರನ್ನು ತಮ್ಮ ಮೇಲೆ ಮಾಡಿರುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ಪ್ರಕರಣವನ್ನು ತಮ್ಮ ವಿರುದ್ಧ ಕೈಬಿಡಬೇಕೆಂದು ಕೋರಿರುತ್ತಾರೆ.

6. 2ನೇ ಎದುರುದಾರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಎಲ್ಲೂರು ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ್ 111/10ಬಿ ಸ್ಥಳದಲ್ಲಿ ಮತ್ತು 114/27ಬಿ ಸ್ಥಳದಲ್ಲಿ ಪಂಚಾಯತಿಯಿಂದ ಪರವಾನಗೆ ಪಡೆದು ಕಟ್ಟಡವನ್ನು ರಚಿಸಲಾಗಿದೆ. ಆದ್ದರಿಂದ, ತಮ್ಮಿಂದ ಯಾವುದೇ ಅಕ್ರಮ ನಡೆದಿಲ್ಲವೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ.

7. ಸದರಿ ಎದುರುದಾರರ ಆಕ್ಷೇಪಣೆ ಮೇರೆಗೆ ದೂರುದಾರರಿಂದ ಪ್ರತ್ಯುತ್ತರವನ್ನು ಕರೆಯಲಾಗಿದ್ದು, ದೂರುದಾರರು ತಮ್ಮ ಪ್ರತ್ಯುತ್ತರದಲ್ಲಿ ಶ್ರೀ ವಿಶ್ವೇಶ್ವರ ದೇವಸ್ಥಾನದ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ ಇವರು ಪರವಾನಗೆ ಪ್ರಕಾರ ಕಟ್ಟಡವನ್ನು ಸರ್ವೆ ನಂಬರ್ 110/10ಬಿ ಸ್ಥಳ ಮತ್ತು 114/27ಬಿ ಸ್ಥಳದಲ್ಲಿ ಕಟ್ಟಡಗಳನ್ನು ನಿರ್ಮಿಸುವಾಗ ಸ್ಥಳದ ಭೂ ಪರಿವರ್ತನೆ ಮಾಡಿಕೊಂಡಿರುವುದಿಲ್ಲ. ಇದಲ್ಲದೇ, ಸದರಿ ಕಟ್ಟಡಗಳು ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿಯಿಂದ 45.00 ಮೀ., ಹಾಗೂ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿ ಮುಖ್ಯ ರಸ್ತೆಯಿಂದ 25.00 ಮೀ., ಮತ್ತು ಪಂಚಾಯತಿ ರಸ್ತೆಯಿಂದ 15.00 ಮೀ., ಅಂತರದೊಳಗೆ ಕಟ್ಟಡದ ರಚನೆ ಮಾಡಲಾಗಿರುತ್ತದೆ. ಇದಲ್ಲದೇ, ವಿವಾದಿತ ಕಟ್ಟಡ ರಚನೆವುಳ್ಳ ಸ್ಥಳಗಳು ಶ್ರೀ ವಿಶ್ವೇಶ್ವರ ದೇವಸ್ಥಾನದ ಸಂಪೂರ್ಣ ಹಕ್ಕಿಗೆ ಒಳಪಟ್ಟಿರುವುದಿಲ್ಲ. ಹಿಂದು ಧಾರ್ಮಿಕ ಸಂಸ್ಥೆಗಳು ಮತ್ತು ಧರ್ಮದಾಯಿ ದತ್ತಿಗಳ ಇಲಾಖೆ, ಬೆಂಗಳೂರು ಇದರ ಆಯುಕ್ತರು ದಿ:15/03/2014ರ ಪತ್ರದನ್ವಯ ವಿವಾದಿತ ಕಟ್ಟಡಗಳು ಕಾನೂನುಬಾಹಿರವಾದ ಕಟ್ಟಡ ರಚನೆಯಾಗಿದ್ದು, ಅದಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟವರ ವಿರುದ್ಧ ಶಿಸ್ತು ಕ್ರಮ ಜರುಗಿಸಬೇಕೆಂದು ಉಡುಪಿ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳಿಗೆ ಸೂಚಿಸಿರುತ್ತಾರೆ. ಇದಲ್ಲದೇ, ವಿವಾದಿತ ಸ್ಥಳವನ್ನು ಪರಸ್ಪರ ಬದಲಾವಣೆ ಮಾಡಿಕೊಂಡಿದ್ದನ್ನು ನೋಂದಣಿ ಮಾಡದೇ ಕಾನೂನುಬಾಹಿರವಾಗಿ ಕಟ್ಟಡ ರಚನೆ ಮಾಡಲಾಗಿರುತ್ತದೆ. ಇದಲ್ಲದೇ, ಸದರಿ ಸ್ಥಳಗಳನ್ನು ಕಾನೂನುಬಾಹಿರವಾಗಿ ಖರೀದಿಸಲಾಗಿರುತ್ತದೆ. ಆದ್ದರಿಂದ, ಎದುರುದಾರರುಗಳ ವಿರುದ್ಧ ಕ್ರಮ ಜರುಗಿಸಬೇಕೆಂದು ಕೋರಿರುತ್ತಾರೆ.

*Handwritten signature*  
157/11/11

8. ದೂರಿನಂಶಗಳನ್ನು, ಎದುರುದಾರರುಗಳ ಆಕ್ಷೇಪಣೆಯನ್ನು ಹಾಗೂ ಪ್ರಕರಣದಲ್ಲಿ ಹಾಜರುಪಡಿಸಿರುವ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಲ್ಲಿ ಎಲ್ಲೂರು ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ್ 110/10ಬಿ ಯ 12 ಸೆಂಟ್ಸ್ ಜಾಗವನ್ನು ಹಾಗೂ ಸರ್ವೆ ನಂಬರ್ 114/27ಬಿ ಯ 0.05 ಎಕರೆ ಅಂದರೆ 5 ಸೆಂಟ್ಸ್ ಜಾಗವನ್ನು ದಿವಂಗತ ಫಿ. ಬಾಲಕೃಷ್ಣರಾವ್ ರವರ ಪತ್ನಿ ಶ್ರೀಮತಿ ಅಹಲ್ಯ ಮತ್ತು ಅವರ ಮಕ್ಕಳಾದ ಶ್ರೀ ವಿ. ರಾಮರಾವ್, ಶ್ರೀಮತಿ ಸುನಿತಾ ಹಾಗೂ ಶ್ರೀಮತಿ ಸುಪ್ರಿಯ ಇವರಿಂದ ಖರೀದಿ ಕರಾರನ್ನು ದಿ:11/03/2010 ರ ಪತ್ರದ ಮುಖೇನ ಮಾಡಿಕೊಂಡಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ. (ಸದರಿ ಪತ್ರದ ಪ್ರತಿಯನ್ನು ಹಾಜರುಪಡಿಸಲಾಗಿದೆ). ಸದರಿ ಕರಾರಿನ ಅನ್ವಯ ಖರೀದಿ ಮೊತ್ತವಾದ ರೂ.60,000/- ವನ್ನು ಖರೀದಿ ಕರಾರು ಪತ್ರದ ನೋಂದಣಿ ದಿನಾಂಕದಂದೇ ನೀಡಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ. ಹಾಗೂ ಸದರಿ ಕರಾರಿನ ಷರತ್ತುಗಳ ಪ್ರಕಾರ ಸದರಿ ಸ್ಥಿರಾಸ್ತಿಗಳನ್ನು 1ನೇ ಪಾರ್ಟಿಯವರ ಹೆಸರಿನಲ್ಲಿ ಆರ್ಟಿಸಿ ಬಂದ ಕೂಡಲೇ ಅಥವಾ 2ನೇ ಪಾರ್ಟಿಯವರು (ದೇವಸ್ಥಾನದವರು) ರಿಜಿಸ್ಟರ್ ಮಾಡಲು ಕೇಳಿದ ಸಮಯದಲ್ಲಿ 1ನೇ ಪಾರ್ಟಿಯವರು ಸದರಿ ಸ್ಥಿರಾಸ್ತಿಗಳನ್ನು ಭೂಪರಿವರ್ತನೆಗೊಳಿಸಿ ಮತ್ತು ಎಲ್ಲ ದಾಖಲೆಗಳನ್ನು ಒದಗಿಸಿಕೊಂಡು 2ನೇ ಪಾರ್ಟಿಯವರ ಹೆಸರಿಗೆ ರಿಜಿಸ್ಟರ್ ಕ್ರಯ ಪತ್ರವನ್ನು ಬರೆದುಕೊಡುವುದು. ಇದಲ್ಲದೇ, ರಿಜಿಸ್ಟರ್ ಕ್ರಯ ಪತ್ರವನ್ನು 2ನೇ ಪಾರ್ಟಿಯವರ ಹೆಸರಿಗೆ ಅಥವಾ ಅವರು ಸೂಚಿಸುವ ಇತರೆ ಯಾವುದೇ ವ್ಯಕ್ತಿಯ ಹೆಸರಿಗೆ ಬರೆದುಕೊಡುವುದು ಎಂದು ಷರತ್ತು ಇರುತ್ತದೆ. ಆದರೆ, ದೂರುದಾರರು ಮೇಲೆ ಹೇಳಿದ 1ನೇ ಪಾರ್ಟಿಯಾದ ಶ್ರೀಮತಿ ಅಹಲ್ಯ ಹಾಗೂ ಅವರ ಮಕ್ಕಳಾದ ಶ್ರೀ ಬಿ. ರಾಮರಾವ್, ಶ್ರೀಮತಿ ಸುನಿತಾ ಮತ್ತು ಶ್ರೀಮತಿ ಸುಪ್ರಿಯ ಇವರುಗಳ ಪವರ್ ಆಫ್ ಅಟಾರ್ನಿಯಾಗಿ ಸದರಿ ಕರಾರು ಪತ್ರಕ್ಕೆ ಸಹಿ ಮಾಡಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ ಕರಾರು ಪತ್ರದ ಪ್ರಕಾರ ಸದರಿ ಆಸ್ತಿಯ ಭೂ ಪರಿವರ್ತನೆಯನ್ನು ದೂರುದಾರರೇ ಮಾಡಿಸಿಕೊಡಬೇಕಾಗಿರುತ್ತದೆ ಎಂಬುದು ಕರಾರು ಪತ್ರದ ಅಂಶವಾಗಿರುತ್ತದೆ. ಇದಲ್ಲದೇ, ಸದರಿ ಕರಾರಿನ ಪತ್ರದ ಪ್ರಕಾರ ಸದರಿ ಮೇಲೆ ಹೇಳಿದ ಜಾಗದ ಸ್ವಾಧೀನತೆಯನ್ನು ಕರಾರು ಪತ್ರದ ನೋಂದಣಿ ದಿನಾಂಕದಂದೇ ದೇವಸ್ಥಾನದ ಮೊಕ್ತೇಸರರಾದ ಶ್ರೀ ವೈ.ಪ್ರಭೂಲ್ಲಾ ಶೆಟ್ಟಿಯವರಿಗೆ ಬಿಟ್ಟುಕೊಟ್ಟಿರುವುದು ಸಹ ಕಂಡು ಬರುತ್ತದೆ.

  
15/11/2018

9. ದೂರುದಾರರು ತಮ್ಮ ಪ್ರತ್ಯುತ್ತರದಲ್ಲಿ ಹಿಂದು ಧಾರ್ಮಿಕ ಸಂಸ್ಥೆಗಳು ಮತ್ತು ಧರ್ಮಾದಾಯ ದತ್ತಿಗಳ ಇಲಾಖೆ, ಬೆಂಗಳೂರು ಇದರ ಆಯುಕ್ತರು ತಮ್ಮ ದಿ:15/03/2014ರ ಪತ್ರದನ್ವಯ ವಿವಾದಿತ ಕಟ್ಟಡಗಳು ಕಾನೂನುಬಾಹಿರವಾದ ಕಾರಣ ಇದರ ಬಗ್ಗೆ ಶಿಸ್ತು ಕ್ರಮ ಜರುಗಿಸಬೇಕೆಂದು ಜಿಲ್ಲಾಧಿಕಾರಿಗಳಿಗೆ ಪತ್ರ ಬರೆದಿರುತ್ತಾರೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ಆದರೆ, ಸದರಿ ಪತ್ರದ ಪ್ರತಿಯನ್ನು ಹಾಜರುಪಡಿಸಿರುವುದಿಲ್ಲ. ಸದರಿ ಕಟ್ಟಡಗಳನ್ನು ಕಟ್ಟಲು ನೀಡಿದ ಪರವಾನಗೆಯನ್ನು ಪರಿಶೀಲಿಸಿದಲ್ಲಿ, ಸದರಿ ಪರವಾನಿಗೆಗಳಲ್ಲಿ ಷರತ್ತುಗಳನ್ನು ವಿಧಿಸಿದ್ದು, ಸದರಿ ಷರತ್ತುಗಳಲ್ಲಿ ಭೂಪರಿವರ್ತನೆ ಮಾಡಿಸಿ ಕಟ್ಟಡ ಕಟ್ಟತಕ್ಕದೆಂದು ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿಯಿಂದ ಹಾಗೂ ರಾಜ್ಯ ಹೆದ್ದಾರಿಯಿಂದ 45.00 ಮೀ., ಅಂತರದಲ್ಲಿ ಕಟ್ಟಡವನ್ನು ರಚಿಸಬೇಕೆಂದು ಮತ್ತು ಜಿಲ್ಲಾ ಪಂಚಾಯತಿ ಮುಖ್ಯ ರಸ್ತೆಯಿಂದ 25.00 ಮೀ., ಅಂತರದಲ್ಲಿ ಕಟ್ಟಡ ಕಟ್ಟಬೇಕೆಂದು ಹಾಗೂ ಪಂಚಾಯತಿ ರಸ್ತೆಯಿಂದ 15.00 ಮೀ., ಅಂತರದಲ್ಲಿ ಕಟ್ಟಡ ಕಟ್ಟುವ ಬಗ್ಗೆ ಷರತ್ತು ಇರುವುದು ಕಂಡು ಬರುತ್ತದೆ. (ಸದರಿ ಪರವಾನಗಿಯ ಪ್ರತಿಯನ್ನು ಹಾಜರುಪಡಿಸಲಾಗಿದೆ).

10. ಶ್ರೀ ವಿಶ್ವೇಶ್ವರ ದೇವಸ್ಥಾನದ ಕಾರ್ಯನಿರ್ವಾಹಣಾಧಿಕಾರಿಯವರು ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಹಿಂದು ಧಾರ್ಮಿಕ ಸಂಸ್ಥೆ ಮತ್ತು ಧರ್ಮಾದಾಯ ದತ್ತಿ ಇಲಾಖೆ, ಉಡುಪಿ ಇವರಿಗೆ ದಿ:29/04/2013 ರಂದು ಪತ್ರ ಬರೆದು ಎಲ್ಲರೂ ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ್ 114/27ಬಿ ಸ್ಥಳವು ಎಲ್ಲರಿಗೂ ಶ್ರೀ ವಿಶ್ವೇಶ್ವರ ದೇವಸ್ಥಾನಕ್ಕೆ ಸೇರಿದ್ದಾಗಿದ್ದು, ಸದರಿ ಸ್ಥಳದಲ್ಲಿ ದೇವಸ್ಥಾನದ ಜೀರ್ಣೋದ್ಧಾರ ಸಮಿತಿಯಿಂದ ಕಟ್ಟಡ ರಚನೆಯಾಗಿದ್ದು, ಸದರಿ ಜಮೀನಿನ ಭೂಪರಿವರ್ತನೆಯಾಗಿರುವುದಿಲ್ಲವೆಂದು ಮತ್ತು ಸದರಿ ಕಟ್ಟಡವು ರಸ್ತೆಯ ಸಮೀಪದಲ್ಲೇ ಇರುತ್ತದೆ ಎಂದು ಕಟ್ಟಡ ರಚನೆ ಬಾಬು ಕಾರ್ಮಿಕ ಇಲಾಖೆಗೆ ಕಾರ್ಮಿಕ ಕ್ಷೇಮ ನಿಧಿಗೆ ಹಣವನ್ನು ಪಾವತಿಸಿಲ್ಲವೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. (ಸದರಿ ಪತ್ರದ ಪ್ರತಿಯನ್ನು ಹಾಜರುಪಡಿಸಲಾಗಿದೆ). ದಿ:11/08/2014 ರಂದು ಕಾರ್ಯನಿರ್ವಾಹಣಾಧಿಕಾರಿ, ಮಹತೋಬಾರ ಶ್ರೀ ವಿಶ್ವೇಶ್ವರ ದೇವಸ್ಥಾನ ಇವರು ಸಹಾಯಕ ಆಯುಕ್ತರು, ಹಿಂದು ಧಾರ್ಮಿಕ ದತ್ತಿ ಇಲಾಖೆ, ಉಡುಪಿ ಇವರಿಗೆ ಪತ್ರ ಬರೆದು, ಮೇಲೆ ಹೇಳಿದ ಎರಡು ಕಟ್ಟಡಗಳನ್ನು ಕಟ್ಟುವ ಪೂರ್ವದಲ್ಲಿ ಇಲಾಖಾ ವತಿಯಿಂದ ಅನುಮತಿ ಪಡೆದಿರುವುದಿಲ್ಲ,

*[Handwritten Signature]*  
15/11/18

ಜೀರ್ಣೋದ್ಧಾರ ಸಮಿತಿ ವತಿಯಿಂದ ನಿರ್ಮಿಸಲಾಗಿರುತ್ತದೆ ಎಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. (ಸದರಿ ಪತ್ರದ ಪ್ರತಿಯನ್ನು ಹಾಜರುಪಡಿಸಲಾಗಿದೆ).

11. ಈ ಎಲ್ಲ ಅಂಶಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಲ್ಲಿ ಶ್ರೀ ವಿಶ್ವೇಶ್ವರ ದೇವಸ್ಥಾನದ ಜೀರ್ಣೋದ್ಧಾರ ಸಮಿತಿಯವರು ಎಲ್ಲೂರು ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ್ 114/27ಬಿ ಹಾಗೂ 110/10ಬಿ ಯ ಸ್ಥಳಗಳಲ್ಲಿ ವಾಣಿಜ್ಯ ಸಂಕೀರ್ಣ ಮತ್ತು ಯುವಕ ಮಂಡಲ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟಿರುವುದು ಸ್ಪಷ್ಟ ಪಟ್ಟಿರುತ್ತದೆ. ಸದರಿ ಕಟ್ಟಡಗಳ ರಚನೆಗೆ ದೇವಸ್ಥಾನದ ಆಡಳಿತ ಮಂಡಳಿಯವರು ಹಿಂದು ಧಾರ್ಮಿಕ ಸಂಸ್ಥೆಗಳ ಮತ್ತು ಧರ್ಮಾದಾಯ ದತ್ತಿಗಳ ಇಲಾಖಾ ವತಿಯಿಂದ ಅನುಮತಿಯನ್ನು ಪಡೆಯದೇ ಇರುವುದು ಸ್ಪಷ್ಟ ಪಟ್ಟಿರುತ್ತದೆ. ಹಾಗೆಯೇ ಇದುವರೆಗೂ ಮೇಲೆ ಹೇಳಿದ ಕರಾರು ಪತ್ರದ ಪ್ರಕಾರ ಸದರಿ ಆಸ್ತಿಗಳ ಸ್ವಾಧೀನತೆಯನ್ನು ಪಡೆದಿದ್ದರೂ, ಖರೀದಿ ಪತ್ರದ ನೊಂದಣಿಯನ್ನು ಮಾಡಿಸಿಕೊಳ್ಳದೇ ಇರುವುದು ಸ್ಪಷ್ಟ ಪಟ್ಟಿರುತ್ತದೆ. ಸದರಿ ಜಮೀನುಗಳನ್ನು ಭೂಪರಿವರ್ತನೆಗೊಳಿಸದೇ ಕಟ್ಟಡ ಪರವಾನಗೆಯಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ ಷರತ್ತುಗಳನ್ನು ಪರಿಪಾಲಿಸದೇ ಸದರಿ ಜಮೀನುಗಳಲ್ಲಿ ಮೇಲೆ ಹೇಳಿದ ವಿವಾದಿತ ಕಟ್ಟಡಗಳನ್ನು ಷರತ್ತುಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ ರಚಿಸಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ. ದೂರುದಾರರು ವಿವಾದಿತ ಕಟ್ಟಡಗಳು ಇರುವ ಜಾಗದ ಭೂ ಪರಿವರ್ತನೆಯನ್ನು ಮಾಡಿಸಿಕೊಡುವ ಜವಾಬ್ದಾರಿ ಹೊಂದಿದವರಾಗಿದ್ದು, ಕರಾರು ಪತ್ರದ ಪ್ರಕಾರ ಸದರಿ ಜಮೀನುಗಳನ್ನು ಭೂ ಪರಿವರ್ತನೆಪಡಿಸಿಕೊಳ್ಳಲು ದೂರುದಾರರನ್ನು ಒತ್ತಾಯಿಸಿ ದೇವಸ್ಥಾನದ ಆಡಳಿತ ಮಂಡಳಿಯವರು ವಿವಾದಿತ ಕಟ್ಟಡಗಳ ರಚನೆಯ ಪೂರ್ವದಲ್ಲಿ ಭೂ ಪರಿವರ್ತನೆಗೊಳಿಸಬೇಕಾಗಿದ್ದು, ಆ ರೀತಿ ಕ್ರಮ ಜರುಗಿಸಲು, ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ಇರುವುದು ಕಂಡು ಬರುತ್ತದೆ. ಕಟ್ಟಡ ಪರವಾನಗೆ ಷರತ್ತುಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ ಕಟ್ಟಡಗಳನ್ನು ನಿರ್ಮಿಸಿದ್ದು, ವಾಣಿಜ್ಯ ಸಂಕೀರ್ಣ ಕಟ್ಟಡಗಳ ಬಾಡಿಗೆಗೆ ನೀಡುವ ಪೂರ್ವದಲ್ಲೂ ಸಹ ಮುಜರಾಯಿ ಇಲಾಖೆಯ ಅನುಮತಿಯನ್ನು ಪಡೆಯದೇ ಇರುವುದು ಕಂಡು ಬರುತ್ತದೆ. ಯುವಕ ಮಂಡಲ ಕಟ್ಟಡವನ್ನು ಯುವಕ ಮಂಡಲ ಸಂಘದವರಿಗೆ ಅವರೊಡನೆ ಮಾಡಿಕೊಂಡಂತಹ ಒಡಂಬಡಿಕೆಯ ಮೇರೆಗೆ ಸದರಿ ಸಂಘದವರಿಗೆ ಕಟ್ಟಡವನ್ನು ಮುಘತ್ತಾಗಿ ಬಿಟ್ಟುಕೊಟ್ಟಿರುವುದು ಸ್ಪಷ್ಟ ಪಟ್ಟಿರುತ್ತದೆ. ಆದರೆ, ಈ ವ್ಯವಹಾರಗಳಿಗೆ ದೇವಸ್ಥಾನದ ಆಡಳಿತ ಮಂಡಳಿಯವರು

*[Handwritten signature]*  
15/11/2018



ಯಾವುದೇ ಅನುಮತಿಯನ್ನು ಇಲಾಖಾ ವತಿಯಿಂದ ಪಡೆದಿರುವುದಿಲ್ಲ. ಈ ಎಲ್ಲ ಅಂಶಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಲ್ಲಿ ಆಡಳಿತ ಮಂಡಳಿಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಯವರು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ. ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯವರು ಕಟ್ಟಡ ಪರವಾನಗೆಯ ಷರತ್ತುಗಳು ಉಲ್ಲಂಘನೆಯಾಗಿದ್ದರೂ ಯಾವುದೇ ಕ್ರಮ ಜರುಗಿಸದೇ ಇರುವುದು ಕಂಡು ಬರುತ್ತದೆ. ಆದರೆ, ಮೇಲೆ ಹೇಳಿದ ಕಟ್ಟಡಗಳ ರಚನೆ ಬಗೆಗಾಗಲೀ ಅಥವಾ ಆಸ್ತಿಯನ್ನು ಖರೀದಿಸುವ ನಿಟ್ಟಿನಲ್ಲಾಗಲಿ ಹಣದ ದುರುಪಯೋಗವಾಗಿರುವುದು ಕಂಡು ಬರುವುದಿಲ್ಲ.

12. ಮೇಲೆ ಚರ್ಚಿಸಿದ ಕಾರಣಗಳ ಹಿನ್ನೆಲೆಯಲ್ಲಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ 1966ರ ನಿಯಮಗಳು 3(1)(ii) ಮತ್ತು (iii) ರನ್ವಯ 1ನೇ ಎದುರುದಾರರಾದ ಶ್ರೀ ಪ್ರಶಾಂತ್ ಶೆಟ್ಟಿ, ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ಶ್ರೀ ವಿಶ್ವೇಶ್ವರ ದೇವಸ್ಥಾನ, ಎಲ್ಲೂರು ಅಂಚೆ, ಉಡುಪಿ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ ಮತ್ತು 2ನೇ ಎದುರುದಾರರಾದ ಶ್ರೀ ಉಮೇಶ್ ದೇವಾಡಿಗ, ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಎಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್, ಎಲ್ಲೂರು ಅಂಚೆ, ಉಡುಪಿ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ ಇವರುಗಳು ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತಾರೆಂದು ಕಂಡು ಬಂದಿದ್ದರಿಂದ, ಇವರ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಕ್ರಮ ಜರುಗಿಸಲು ಮತ್ತು ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ರ ಅಡಿಯಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಒಪ್ಪಿಸುವಂತೆ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ ಕಲಂ 12(3) ರನ್ವಯ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿದೆ ಅದರಂತೆ, ಶಿಸ್ತು ನಡವಳಿಕೆಯನ್ನು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಹೂಡಿ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಉಲ್ಲೇಖ ಒಂದರ ಆದೇಶದಲ್ಲಿ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರಿಗೆ ವಹಿಸಿದ್ದು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ ರವರು ಈ ವಿಚಾರಣಾಧಿಕಾರಿಯನ್ನು ವಿಚಾರಣೆ ನಡೆಸಲು ನೇಮಕ ಮಾಡಿದ್ದಾರೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

*[Handwritten Signature]*  
15/11/2018

**7.** Summons was issued appended with copy of article of charge and DGO appeared through his advocate RL and FOS was recorded, DGO has denied the charges, pleaded not guilty and claimed to be tried and enquiry was adjourned for filing the objections/W.S. of DGO.

**8.** DGO has filed the objections contending that the construction raised in Sy.No.111/10B and 114/27B have been constructed with the permission of Panchayath legally and he has not committed any dereliction of duty.

**9.** After receiving the objections rejoinder of the complainant was called for in which complainant has alleged that the Executive Committee of the Temple Administration has not taken appropriate steps as contemplated under law, such as taking the conversion order of the Sy.Nos. into non-agricultural land and constructing the shopping complexes without the permission of Panchayath and also violating the High-Way Rules and Charitable Commissioner was directed to take suitable action about the constructions from the D.C. Office. Hence prays to initiate D.E. against DGO.

**10.** In order to prove the allegations, summons was issued to the complainant CW.1. Though summons was served complainant did not turn up. NBW was served through S.P. Lokayuktha, Udupi, which was unexecuted

*Handwritten signature and date: 15/11/2018*

stating that complainant M.V. Ramananda Rao, is 84 years old is unable to travel. Then P.O. filed application to summon independent witness Sri. B. Rama Rao to give evidence. After hearing the DGO and his objections, the application was allowed and summons was issued to B. Rama Rao, R/o Yelluru Village, Udupi Taluk, and report was received that the proposed witness B. Rama Rao was reported dead by Dy.S.P. Udupi. And summons was issued to two witnesses by name Sunitha and Supriya and report received that addresses furnished of the witnesses 1 and 2 was not correct and the same could not be served. Then Scrutiny Officer was summoned at the request of P.O. named Sri. T.S.Gopinath, working as then P.P. Said T.S. Gopinath was examined as PW.1 and Ex.P.1 to Ex.P.9 were marked and case posted for SOS was recorded. Since DGO expressed that he has not defence evidence and case was posted for recording questioning and questionnaire was recorded on 14/01/2021.

**11.** Heard the arguments of P.O. and DGO advocate filed written arguments and case was posted for submitting final report.

**12.** Following points arise for my consideration;

Whether the Charge leveled against DGO  
Sri. Umesh Devadiga, Retired

*Umesh*  
15/11/2021

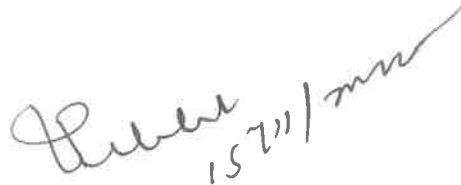
Panchayath Development Officer, Yellur  
Gram Panchayat, Udupi Taluk & District  
is proved by the Disciplinary Authority?

**13.** My answer to the above point is in the '**Negative**' for the following:

**REASONS**

**14.** Before proceeding to discuss the report as against this DGO-Umesh Devadiga, it is found proper to refer to the original complaint registered at Complt/Uplok/MYS/1870 /2014/PP.

**15.** It is seen that said A.V.Ramananda Rao complainant has lodged a complaint to Lokayuktha against Prashanth Shetty, Executive Officer of Shree Mahathobaara Vishweshwara Temple, Yellur village, (DGO-1) and also against present DGO Umesh Devadiga referred as DGO-2 making common allegation that both have committed dereliction of duty in allowing the temple administration to raise construction of shopping complexes though the land Sy.No.111/10B was still agricultural land and not converted into non-agricultural land. The then Hon'ble Upalokayuktha passed final order directing the Competent Authority to entrust the enquiry against both the Prashanath Shetty and Umesh Devadiga.

  
15/7/2018



**20.** Since the complainant M.V. Ramananda Rao, evidence could not be secured because of his old age, health problem as per the report of Lokayuktha police submitted on 17/12/2018, in response to NBW issued from this authority. At the request of P.O. and detailed order passed Scrutiny Officer Sri. Gopinath T.S. is examined in substitution of evidence of complainant M.V. Ramananda Rao. He has stated that from Aug.2013 to Sept. 2017 he was working as scrutiny officer in Lokayuktha-1 and 2 section, after his retirement from service as P.P. and he has submitted that final scrutiny notes to Lokayuktha by stating that one M.V.Ramananda Rao has lodged a complaint before Lokayuktha alleging that Shree Mahathobaara Vishweshwara Temple, is governed by the provisions of Karnataka Mujarai Department of A-Grade temple and the land is situated in Sy.No.111/10B and 114/27B and they are not converted into non-agricultural land from agricultural land and without following the land conversion procedures provided in Land Revenue Act, the Temple Development committee has illegally constructed commercial complexes and encroached the road and no permission is obtained from Panchayath for construction and the conditions imposed at the time of granting building construction license by the Panchayat were not followed.

*[Handwritten signature]*  
15/11/2018

**21.** He has further stated that the allegations made in the complaint and the records, it reveal that above said two Sy.Nos. appear to be belonging to Mahathobaara Vishweshwara Temple and in this regard owner of land has executed Agreement of Sale Deed through their GPA Holder M.V. Ramananda Rao, who is the complainant and it is marked as Ex.P.1. As per the terms and conditions of the said Agreement of Sale, consideration amount of Rs.60,000/- was paid to GPA Holder of Sri. Balakrishna and Smt. Ahalya, who are the owners by the purchaser-Temple Committee and possession was handed over on the same day. Further he has stated that the Temple Trust Committee has obtained permission to renovate the temple or raise constructions from the related Panchayath marked at Ex.P.3 and RTC Ex.P.4 disclose names of temple committee. But the purchased land was not converted into non-agricultural land before raising construction and the Charity Commissioner has addressed a letter to D.C. Udupi, on 02/07/2013 and the orders and letters are marked as Ex.P.8 and DGO committed misconduct for not taking action against temple committee who have constructed building in agricultural land. Witness has been cross examined at length and facts are elicited in his cross examination that, complainant has not at all made any allegations against Prashanth Kumar Shetty, the then DGO and in complaint original owner of two Sy.Nos. Sri.

*Prashanth Kumar Shetty*  
15/11/2018

Balakrishna and Smt. Ahalya, is referred as Party No.2, for whom the complainant is P.A.Holder. Further in his cross examination PW.1 has admitted that the Agreement of Sale entered into between Sri. Balakrishna and Smt. Ahalya, owner through their GPA Holder complainant M.V.Ramananda Rao and the Temple Committee is marked at Ex.P.1 and he has admitted that there is a condition in the Agreement to say that steps has to be taken to convert the land into non-agricultural land after that seller will execute a regular sale deed and the said Agreement of Sale was required to be rectified by executing another rectification Deed and Ex.P.3 is a document issued by Panchayath permitting the temple committee to raise construction and effort has been made to bring out the facts in the cross examination that DGO was not working as an PDO during the relevant period, the construction of temple, building or renovation of temple and during the period wherein it is alleged that the temple renovation work or construction was carried out, when DGO was not holding in the Panchayath office as PDO and admits that no records are produced by complainant to show that margin was not left out while constructing of roads.

**22.** After close assessment of evidence of PW.1 and Ex.P.1 to Ex.P.9, it is emerged now that, complainant is M.V. Ramananda Rao, is none-other-than P.A.Holder of the

Rao  
15/11/18



original owner of the land bearing Sy.Nos. 111/10B and Sy.No.114/20B, wherein Shree Mahathobaara Vishweshwara Temple is situated in Yelluru village and they were owned by Sri. Balakrishna and Smt. Ahalya, and they agreed to sell the land by executing GPA in favour of the complainant and through him agreed to sell the land infavour of temple Trust.

**23.** It is seen from the Agreement of Sale, which is marked as Ex.P.1, it discloses that, it is an Agreement of Sale executed by the land owner Sri. Balakrishna and Smt. Ahalya, and their children and it is executed through GPA Holder in favour of the Trust of the temple. The contents of Ex.P.1 Agreement of Sale clearly discloses that two lands were agreed to be sold for consideration amount of Rs.60,000/- and the consideration amount has been paid at the time of execution of Ex.P.1 and the possession was also handed over. It is also seen that these two lands are agreed to be sold with certain conditions, particularly in Condition No.4, it is clear to understand that the sellers of the land i.e., owners of the land must make arrangement to get RTC changed in the name of the temple and they should take steps to convert the said two lands i.e., agricultural lands into non-agricultural lands. Then the trust committee shall call for executing a regular Sale Deed and the sellers/GPA Holder-complainant shall bears the

*Deval*  
15/11/2018

expenses pertaining to conversion of land to non-agricultural land.

If this document is perused in entirety, it becomes clear that possession was handed over to temple Trust and the act of converting the land from agricultural land to non-agricultural land was the responsibility and the burden was on seller/GPA Holder complainant. It is seen from the other records that like Ex.P.2 and Ex.P.3 that the Panchayath has accorded permission to construct the buildings and also renovate the building.

**24.** Close reading of all these records would make it clear that all activities of renovation of construction of existing temple building, commercial complexes, existing widening of road appear to have taken up in the natural local administration process and it is pertinent to note that burden of converting the land into non-agricultural land was on the earlier seller of the land Gopalakrishna Bhat, as per the terms of the Agreement of Sale marked at Ex.P.1.

**25.** Second relevant point to be noted herewith whether the DGO was discharging his duty as PDO of the said Panchayath during the period of alleged irregularities alleged to have been committed or complained.

**26.** Though DGO has taken up a contention that Panchayath Yelluru has issued documents permitting the

*Dee*  
15/11/2018

Temple Authorities on the basis of the Title Deeds by following the Panchayath procedures like passing resolution with majority by Yelluru Panchayath. Complainant himself has produced the Panchayath documents relating to permission granted in 2009 for renovation of temple and reconstruction evidenced from Ex.P.2 issued on 01/01/2009, 06/11/2012 and also on 05/11/2013. It is clearly evidenced from Ex.P.2 that all the permissions from Panchayath were only given to reconstruct the existing buildings in the said Sy.No.111/10B that presupposes that the Yelluru Panchayath has not issued license of construction of new buildings, but there were only issue with the permission of 'building reconstruction permission'. So it becomes clear that related Panchayath has issued permission license only for reconstruction and renovation of building and temple. No license from Panchayath was issued to build new building in the non-agricultural land bearing No.111/10B.

**27.** Close reading of the cross examination of PW.1 and the records produced by him, it is seen that PDO has visited the spot on 06/02/2012 and some statements recorded of the local people and resolution passed by Yelluru Panchayath would reveal that DGO working then as PDO, he assumed charge on 17/10/2013. All these permission records to construct buildings were issued on 01/01/2009,

*15711/mer*

06/11/2012 and on 05/11/2013 and spot panchanama is prepared on 16/02/2012 and statements of the local peoples were recorded on 19/02/2012. All these records would indicate that they have been issued by the said Panchayath before DGO took charge as PDO, Yelluru Grama Panchayath on 17/10/2013. It is also relevant to note that the Temple Committee was given permission by the Panchayath and license to renovate the temple on 01/01/2009 under the license No.32/2008-2009. All these developments have taken place before DGO took charge as a PDO of Yelluru Panchayath.

**28.** It is seen that DGO has taken charge on 17/10/2013 and all these transactions relating to construction of building, renovation of temple, construction of commercial complexes have taken place during the period from 2009 to 2012 and the Lokayuktha complaint has been lodged by M.V.Ramananda Rao on 11/06/2014 and it is seen that Agreement of Sale Deed is executed by complainant GPA Holder on behalf of Smt. Ahalya, on 11/03/2012, no regular Sale Deed was executed by seller and GPA Holder-complainant and Panchayath permission has been issued to construct the building and for renovation of temple on 01/01/2009. Even letters have been issued by Panchayath to executive Committee of temple extending permission to construct temple and it is

*Received*  
15/11/2014

also seen from RTC that till the name of Balakrishna Rao owner of the two lands is existing in owner column and in cultivators column. It is also seen that some civil suits are pending.

**29.** It is seen from the records that much prior to taking charge as PDO, the construction of commercial complexes also completed and they were let out to tenants. Secondly, records are not clear to manifest that DGO was working as PDO from 2009 to 2012.

**30.** After considering the contents of documents and oral evidence produced by both sides, it is found proper to infer that the complainant like M.V. Ramananda Rao, he himself is a seller of land as GPA would have filed civil suit seeking direction to the temple authorities to get regular sale deed is executed as per the terms of Agreement of Sale marked at Ex.P.1 or he would have sought for judicial relief for getting the Agreement of Sale transaction set aside as the purchasers like Temple Authority did not wait until the condition No.4 of Ex.P.1-Agreement of Sale was fulfilled.

**31.** So to sum-up the complainant evidence is not available before the enquiry authority to substantially prove the contents of documents produced along with his complaint and Form No.1 and 2 (Ex.P.6 and Ex.P.7). All these material documents are got marked from Ex.P.1 to

*Prave*  
15/11/2018

Ex.P.9, through Scrutiny Officer, who has only assessed the allegations and not the person with full knowledge of the contents of Agreement of Sale transactions or Panchayath permission records. Further the period of service of DGO during the period of irregularities alleged to have been committed by temple Executive Committee is not established with relevant documents. The documents produced by complainant reveal that all these activities of construction of temple have not taken place during the period of holding of his office by DGO as PDO of the Panchayath when he took charge on 17/10/2013 and the transactions of irregularity committed relating to construction of building, renovation of temple, construction of commercial complexes are pertaining to the period of 2009 to 2012.

**32.** It is found relevant to mention that arising out of the same complaint No.MYS/1870/2014/PP under different notification against Prashanth Shetty registered at Uplok-1/DE/1121/2017 has been disposed off on 19/08/2022 holding that the Article of Charges leveled against him are not proved and with the same reasoning, it is found proper to hold as against this DGO then working as PDO of Yelluru Gram Panchayath are also not established.

*Shetty*  
15/11/2022

**33.** In view of the elaborate discussion made above, this enquiry authority is constrained to hold that, the charge framed against DGO is not established. In the result, above Point is answered in the '**Negative**' and I proceed to record the following;

### **FINDINGS**

The Disciplinary Authority has not proved the charges leveled against the Delinquent Government Official Sri. Umesh Devadiga, Retired Panchayath Development Officer, Yellur Gram Panchayat, Udupi Taluk & District.

Submitted to Hon'ble Upa-Lokayuktha, Karnataka Lokayukta, Bengaluru, for further action in the matter.

  
(RAJASHEKAR.V.PATIL)

15/11/2018  
Additional Registrar Enquiries-8  
Karnataka Lokayukta, Bengaluru.

## ANNEXURES

### 1. LIST OF WITNESSES EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY:

PW1	Sri. T.S. Gopinath, S/o T.B. Srinivasa Rao, Retired Director of Prosecution, Bengaluru, dated: 05.02.2021
-----	---

### 2. LIST OF DOCUMENTS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY:

Ex.P1	Agreement of Sale (xerox) dtd.11/03/2010
Ex.P2 Ex.P.2(a)	Xerox copy of the Licence issued from Elluru Grama Panchayat, Post Elluru, Udupi Taluk & District dtd.01/01/2009
Ex.P3	Xerox copy of Licence issued from Elluru Grama Panchayat, Post Elluru, Udupi Taluk & District dtd. NIL
Ex.P4	Xerox copy of RTC.
Ex.P5	Xerox copy of Complaint dtd. 12/06/2014 to Hon'ble Lokayuktha from A.V.Ramananda Rao, Hosamane, Ratha Beedi, Elluru Grama and post, Udupi Taluk and district.
Ex.P6	Xerox copy of Form No.-I, Complaint
Ex.P7	Xerox copy of FORM NO.II Complainant's Affidavit
Ex.P.8	Xerox copy of letter submitted by Executive Officer, Sri. Visweshwara Devastana, Elluru, Udupi Taluk.
Ex.P.9	Xerox copy of RTC bearing Sy.No.111.

**(RAJASHEKAR.V.PATIL)**  
Additional Registrar Enquiries-8  
Karnataka Lokayukta,  
Bengaluru.